

**GOVERNMENT OF INDIA  
CIVIL AVIATION  
LOK SABHA**

UNSTARRED QUESTION NO:3673  
ANSWERED ON:30.07.2009  
OUTSTANDING DUES OF AAI  
Naik Shri Shripad Yesso

**Will the Minister of CIVIL AVIATION be pleased to state:**

- (a) whether huge amount of Airport Authority is outstanding on the private airlines operating in the country;
- (b) if so, the details of such private airlines that have to pay outstanding amount of the airport Authority;
- (c) the details of the outstanding amount to be paid to AAI and time since when the amount has been outstanding alongwith reasons therefor;
- (d) the reasons for not taking any action by the Authority against the airlines which have failed to pay the dues; and
- (e) whether the Government are contemplating to inquire into the role of the Authority in this regard?

**Answer**

MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF CIVIL AVIATION(SHRI PRAFUL PATEL)

(a) & (b) The total outstanding amount in respect of major private domestic airlines as on 30.06.2009 is Rs.24978.01 lacs. Details are as under: (in Rs. in lacs)

GoAir-1335.82, Interglobe Aviation Ltd.- 989.91, Jet Airways- 3309.12, Jet Lite (India) Ltd.-1418.42, Kingfisher Airlines- 14968.70, Paramount Airways-1300.76 and Spice Jet Ltd.- 1655.28.

(c) The outstanding dues are cumulative in nature and can not be attributed to a particular beginning date.

(d) & (e) Following measures have been taken to improve the situation:

(i) Persuasive action is taken through reminders and personal level meetings,

(ii) Dues of airlines are monitored regularly by Airports Authority of India (AAI),

(iii) Interest is levied for the overdue period to defaulting airlines,

(iv) The security deposit furnished in the form of Bank Guarantee/ FDs is encashed wherever necessary,

(v) Security Deposit in respect of defaulting airlines is suitably increased based on their operations/ dues and

(vi) If necessary, airlines operations are put on Cash & Carry basis.